IN THE HIGH COURT FOR THE STATE OF TELANGANA AT HYDERABAD

WEDNESDAY, THE TWENTY THIRD DAY OF JULY
TWO THOUSAND AND TWENTY FIVE

PRESENT

THE HONOURABLE THE CHIEF JUSTICE APARESH KUMAR SINGH
AND
THE HONOURABLE SRI JUSTICE P.SAM KOSHY

WRIT APPEAL NO: 789 OF 2025

Writ Appeal under clause 15 of the Letters Patent preferred against the order dated 02/04/2025 passed in W P No.9620 of 2014 on the file of the High Court.

Between:

M/s. Maheshwari Bhavan Samaj Trust, Represented by its Managing Trustee, Sri. Venugopal Loya, S/o Roopchand Loya, Aged 72 years, Occ. Business, R/o 4-5-12 TO 17 Begumbazar, Hyderabad.

...APPELLANT

AND

1. The Executive Officer, Sri Mahadev Hanuman Temple Begum Bazar, Hyderabad.
2. The Commissioner of Endowments, Boggulakunta, Tilak Road, Hyderabad.
3. State of Telangana, Rep. by its Principal Secretary (Revenue- Endowments), Secretariat Hyderabad.

...RESPONDENTS

IA NO: 1 OF 2025

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the Executive Officer of Sri Mahadev Hanuman Temple, Begumbazar, Hyderabad to continue depositing the Rents in the separate account as ordered by the Hon'ble Single Judge in W.P.No.9620 of 2014 pending disposal of the writ appeal.

Counsel for the Appellant: SRI L.RAVI CHANDER, Sr. COUNSEL, REP. FOR SRI DAMODAR MUNDRA

Counsel for the Respondent No.1: SRI CH.SATISH KUMAR, SC FOR ENDOWMENTS

Counsel for the Respondent No.2 & 3: SRI BHUKYA MANGILAL NAIK, GP FOR ENDOWMENTS

The Court delivered the following: JUDGMENT

THE HON'BLE THE CHIEF JUSTICE SRI APARESH KUMAR SINGH

AND

THE HON'BLE SRI JUSTICE P.SAM KOSHY

WRIT APPEAL No.789 of 2025

JUDGMENT: *(Per the Hon'ble the Chief Justice Sri Aparesh Kumar Singh)*

Sri L.Ravi Chander, learned Senior Counsel, representing Sri Damodar Mundra, learned counsel for the petitioner.

Sri Ch.Satish Kumar, learned Standing Counsel for respondent No.1.

Sri Bhukya Mangilal Naik, learned Government Pleader for Endowment Department, for respondent Nos.2 and 3.

2. The instant appeal has been preferred by the appellant against the impugned order dated 02.04.2025 passed in W.P.No.9620 of 2014.

3. Learned Senior Counsel for the appellant submits that there are apparent errors on record because the learned writ court failed to consider that the appellant/writ

petitioner had already approached the Endowments Tribunal and the appeal has already been ended in favour of the appellant.

4. Learned counsel for the respondents contend that, if that be so, it is a case of review on the ground of an error apparent on the face of record.

5. In those circumstances, learned Senior Counsel for the appellant seeks permission of this Court to withdraw this appeal in order to prefer a review petition.

6. Permission is allowed and the writ appeal is accordingly dismissed as withdrawn. However, there shall be no order as to costs.

Miscellaneous applications pending, if any, shall stand closed.

SD/- P.Ch.NAGABHUSHAMBA
DEPUTY REGISTRAR

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SECTION OFFICER

To,

1. One CC to SRI DAMODAR MUNDRA, Advocate [OPUC]
2. One CC to SRI CH.SATISH KUMAR, SC FOR ENDOWMENTS [OPUC]
3. Two CCs to GP FOR ENDOWMENTS, High Court for the State of Telangana at Hyderabad [OUT]
4. Two CD Copies

BSR

TKS

HIGH COURT

DATED:23/07/2025



JUDGMENT

WA.No.789 of 2025

DISMISSING THE WRIT APPEAL

AS WITHDRAWN,

WITHOUT COSTS

(7)
02/9/25
b.k